

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No.  
T.A. No.

718

1987

**DATE OF DECISION** 12.6.87

Shri R.K. Singh

Applicant  
Petitioner

Shri L. S. Solanki,

Applicant  
Advocate for the Petitioner(s)

## Versus

Director General, E.S.I. Corporation Respondent s  
& another

Shri D.P. Malhotra,

Advocate for the Respondent(s)

**CORAM:**

**The Hon'ble Mr. Justice K. Madhava Reddy, Chairman**

**The Hon'ble Mr. Kaushal Kumar, Member**

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? Soon
4. Whether to be circulated to all the Benches? No

( Kaushal Kumar )  
Member 12.6.87

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

(3)

REGN. NO. OA 718/87

Date of Decision: 12.6.87

Shri R. K. Singh .... Applicant  
Vs.

Director General, .... Respondents  
E.S.I. Corporation & another

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman  
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant .... Shri L.S. Solanki, counsel  
For the Respondents .... Shri D.P. Malhotra, counsel

( Judgement of the Bench delivered by Hon'ble Mr. Justice  
K. Madhava Reddy, Chairman)

Having gone through the Departmental Promotion Committee proceedings of 2.5.86, we find that the applicant was not recommended by the Departmental Promotion Committee for inclusion in the panel. However, there is an observation that the applicant who falls short of qualifying service required for being considered by 4 months would be considered by a Review Departmental Promotion Committee after he qualifies. For that purpose Sl. No. 13 of the Select List has been kept vacant. Even before the filing of this application proceedings of the Departmental Promotion Committee and the panel prepared by that Departmental Promotion Committee was quashed by the Director General and the Departmental Promotion Committee was directed to draw up a panel de novo.

2. In the circumstances, the interim relief prayed for cannot be granted at this stage.

3. In view of the above order, the applicant requests permission to withdraw the Original Application 718/87 itself with liberty to move a fresh application as and when the Departmental Promotion Committee is held. Applicant is allowed to withdraw the application. The application is accordingly

*Kant*

(M)

dismissed as withdrawn.

K. Kumar

( Kaushal Kumar)  
Member 12.5.87

K. Madhava Reddy

( K. Madhava Reddy)  
Chairman 12.5.87